

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/TT/2019

- Subject** : Petition for determination of tariff for TSTRANSCO owned Inter-State Transmission Lines/System of 38 nos. natural Inter-State Transmission Lines connecting Telangana and Andhra Pradesh States in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Transmission Corporation of Telangana Limited
- Respondents** : Transmission Corporation of Andhra Pradesh Limited & Ors.
- Parties present** : Ms. Swapna Seshadri, Advocate, TSTRANSCO
Shri M. Srinivas, TSTRANSCO
Shri N. Narotham, TSTRANSCO
Shri B.S. Jha, TSTRANSCO

Record of Proceedings

Learned counsel for the petitioner submitted that the instant petition is filed for determination of tariff of TSTRANSCO owned inter-State Transmission lines/System of 38 nos. Inter-State Transmission Lines connecting Telangana and Andhra Pradesh States pursuant to this Commission's order dated 14.3.2012 in Petition No. 15/SM/2012 for inclusion in PoC transmission charges in accordance with 2014 Tariff Regulations.

2. She further submitted that initially TSTRANSCO filed the petition in respect of 400 kV Uravakonda-Veltur Ckt. I & II lines but the same have now been removed from the instant petition pursuant to the said lines being included by APTRANSCO in its amended petition on their being certified by SRPC on 23.11.2016. She submitted that the lines in respect of which the present petition is filed are owned by STU carrying inter-State power and have been certified by SRPC vide letter dated 31.12.2016 and corrigendum dated 23.11.2016. She submitted that the treatment given to APTRANSCO may also be extended to TSTRANSCO as all the material details furnished by APTRANSCO in its petition have been furnished by TSTRANSCO as well.



3. The Commission directed the petitioner to submit whether there are other beneficiaries to the instant transmission lines and if so, implead them as respondents and file revised "Memo of Parties" and also to serve copies of the same on them. The Commission further directed the petitioner to file minutes of RPC wherein the subject transmission lines were approved to be natural inter-State ISTS lines, requisite tariff forms in case of Assets-3, 4, 8, 9 and 24 and submit the following details in the prescribed format by 22.6.2019 with an advance copy to the respondents:-

Name of the line	Total line length (in ckt km)	Length of line in Ckt km (Telangana Portion)

4. The respondents are directed to file their reply by 31.6.2019 and the petitioner to file rejoinder, if any, by 9.7.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

